

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No.5
(IB)-563(PB)/2018

IN THE MATTER OF:

Andhra Bank ... Petitioner/Applicant
v.
M/s. Kalpataru Steel Rolling Mills Ltd. ... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC) CIRP

Order delivered on 13.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : None
For the Respondent : None

ORDER

IA-4053/2022

The matter is posted from 03.02.2023. The plan has already been approved.

Today, when the IA-4053/2022 was called none appeared for the parties, may be the cause for which the IA was filed does not survive.

Accordingly, IA-4053/2022 stands dismissed for non-prosecution.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)